

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2439 of 2020

In

Contempt Case (AT) No. 04 of 2020

in

Company Appeal (AT) (Insolvency) No. 1181 of 2019

IN THE MATTER OF:

Mr. Yogesh Kumar Gupta

...Applicant

Versus

Global Fragrances Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Vinod Chaurasia, Advocate and
Mr. Yogesh Gupta (RP)**

For Respondent: Mr. Aditya Sharma, Advocate for R-2&R-3.

ORDER
(Virtual Mode)

24.03.2021 Learned Counsel for the IRP- the Applicant had filed this Application for initiation of Contempt against the Respondent-Corporate Debtors for not complying with orders dated 19th, November, 2019 of this Tribunal where direction was there to Respondents to pay IRP fees and expenses amounting to Rs. 2,50,000/-.

2. Learned Counsel for the Appellant accepts that there has been further payment after the last date of 16th February, 2021 and now the complete amount of Rs. 2,50,000/- has been received. He states that last instalment has been received about two hours before this Court has assembled.

3. The Learned Counsel for the Applicant further claims that as there was delay in making the payments and the Applicant was required to move this Tribunal to initiate action of contempt, costs may be imposed on the Respondents/Contemnors and they may be directed to pay the same.

4. Having heard the parties and going through the Application, we do not feel it necessary to impose further amounts on Respondents by way of costs.

The Application is disposed of.

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Basant B./md/